

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 612**  
**IB-260(ND)/2017**  
**IA/3042/2024**

**IN THE MATTER OF:**  
**Ms. Neelam Singh**

**...PETITIONER**

**Vs.**

**M/s. Mega Soft Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 16.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Financial Creditor:**  
**For the Respondent/Corporate Debtor:**  
**ORDER**

Learned liquidator is present in person and submitted that their counsel is not available today, and therefore sought adjournment. In view of this list the matter along with IA on **20.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**